- (b) if so, the details of the same and the action taken on it; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) Proposals to include Namasudra community in the list of Scheduled Castes were received from State Government of Uttarakhand and Chhattisgarh.

The proposal of Government of Uttarakhand was processed in accordance with the approved modalities. On the basis of comments of the Registrar General of India, the State Government was requested to provide requisite ethnographic information, which has not been received.

The proposal of Government of Chhattisgarh to include Namasudra Community in the list of Scheduled Castes was returned to them for clarification of certain inconsistencies found in the proposal.

## **Grants for Orissa**

2206. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state the total grants released by Government in Special Central Assistance (SCA) scheme in the country and in Orissa for the year 2008-09 and the per cent of utilization, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): The State-wise details of Special Central Assistance funds released to States/UTs including Orissa during 2008-09 are as under:—

(Rs. in lakhs)

SI.No.	States/UTs	Released
1	2	3
1.	Andhra Pradesh	5167.85
2.	Assam	1089.04
3.	Bihar	4009.15
4.	Chhattisgarh	547.21
5.	Gujarat	959.52
6.	Haryana	1213.48
7.	Himachal Pradesh	517.08
8.	Jammu and Kashmir	230.48
9.	Jharkhand	574.94
10.	Karnataka	3605.30

1	2	3
11.	Kerala	813.12
12.	Madhya Pradesh	4806.42
13.	Maharashtra	4222.80
14.	Orissa	2832.14
15.	Punjab	1004.07
16.	Rajasthan	3331.86
17.	Sikkim	40.06
18.	Tamil Nadu	6002.81
19.	Tripura	311.42
20.	Uttar Pradesh	14351.57
21.	West Bengal	4503.80
22.	Chandigarh	25.00
	TOTAL	60159.12

As per the Fiscal Responsibility Budget Management (FRBM) Act, the States/UTs should provide Utilization Certificates within 12 months. It is ensured that funds are released after receiving the Utilization Certificates from State Governments for the financial year for which they are due.

## National Commission for Safai Karamcharis

†2207. SHRI KRISHAN LAL BALMIKI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether National Commission for Safai Karamcharis is working on basic requirements of all Safai Karamcharis;
- (b) the time by which the report submitted by National Commission for Safai Karamcharis would be put on the table of Parliament; and
  - (c) the reasons for delay therein so far?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes Sir.

(b) and (c) The National Commission for Safai Karamcharis (NCSK) has so far submitted seven annual reports, out of which four reports pertaining to the years 1994-95, 1995-96, 1996-97 and 1997-98 (combined) and 1998-99 and 1999-2000 (combined), alongwith Action Taken Memorandum (ATM), have been laid on the Table of the House. Necessary action is

 $<sup>\</sup>dagger\textsc{Original}$  notice of the question was received in Hindi.